

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Competition Appeal (AT) No. 24 of 2019**

**IN THE MATTER OF:**

**Nimish Chudgar**

**...Appellant**

**Versus**

**Competition Commission of India  
& Ors.**

**...Respondents**

**WITH**

**Competition Appeal (AT) No. 25 of 2019**

**IN THE MATTER OF:**

**Intas Pharmaceuticals Ltd. & Ors.**

**...Appellants**

**Versus**

**Competition Commission of India  
& Ors.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Neeraj Kishan Kaul, Senior Advocate  
Mr. Balbir Singh, Senior Advocate with  
Mr. Manas Kumar Chaudhuri, Mr. Pranjal Prateek,  
Ms. Monica Benjamin, Ms. Radhika Seth, Mr. Ebaad  
Khan and Mr. Dibyanshu, Advocates**

**O R D E R**

**08.08.2019** Let notice be issued on the Respondents by Speed Post in both the appeals. Requisite along with process fee, if not filed, be filed by 9<sup>th</sup> August, 2019. If the Appellant(s) provides the *e-mail* address of Respondents, let notice be also issued through *e-mail*.

Post both the appeals 'for Admission (After Notice)' on **4<sup>th</sup> September, 2019.**

In the meantime, if the appellant(s) deposit 10% of the penal amount as imposed by the Commission, the impugned order dated 3<sup>rd</sup> June, 2019 so far as it relates to payment of penal amount in relation to the Appellant(s) shall remain stayed. The 10% of the penalty amount should be deposited by the Appellant(s) in the form of FDR in favour of Registrar, NCLAT within 3 weeks, which shall be subject to decision of these appeals.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/sk